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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

Review Petition No.87 of 1991  
in  
OA 554/91

Shri N.N.Dhaundiyal & others ... Petitioners

versus

Union of India & others Respondents.

ORDER: DATED 6TH MAY, 1991

Petitioners herein seek review of the order dated 16th April, 1991 whereby, applicants' request for interim relief was rejected and the ad-interim order dated 19th March, 1991 was vacated.

2. Vide para 9 of the Review Petition, petitioners have stated that in view of the facts and submissions made hereinabove, which could not be noticed by mistake inadvertently while passing the order dated 16th April, 1991 and further some of the facts came to the knowledge of the applicants after the order was passed and were not/could not be considered at the time of passing the order and that as such in the interest of justice and in order to save the applicants from irreparable losses, the order deserves to be reviewed.

3. After considering averments made in paragraphs 2 to 8 of the Review Petition, it is evident that the order sought to be reviewed cannot be deemed to suffer from any error apparent on the face of record. The petitioners have also failed to make out the ground that the order is liable to be reviewed on account of discovery of any new facts or material which despite exercise of due diligence was not or could not be within the knowledge of the petitioners at the time the order was made. There is also no other sufficient cause within the meaning of Order XLVII, Rule 1 of the Code of Civil Procedure justifying review of the aforesaid order.

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4. In the premises, the Review Petition is bereft of merit. The instant Review Petition accordingly merits rejection by circulation. We may order accordingly.

B. S. Sekhon  
( B.S.Sekhon)  
Vice Chairman

6-5-91

*Shri I.K.Rasgotra*  
Shri I.K.Rasgotra,  
Hon'ble Member(A)